

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 3.4.2018

Petition No. 188/MP/2017

Petitioner : ACME Bhiwadi Solar Power Private Limited
Respondent : Solar Energy Corporation of India Limited
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

Petition No. 189/MP/2017

Petitioner : ACME Karnal Solar Power Private Limited
Respondent : Solar Energy Corporation of India Limited
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

Petition No. 190/MP/2017

Petitioner : ACME Hisar Solar Power Private Limited
Respondent : Solar Energy Corporation of India Limited
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.

Petition No. 201/MP/2017

Petitioner : ACME Hisar Solar Power Private Limited
Respondent : Solar Energy Corporation of India Limited
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 202/MP/2017

Petitioner : ACME Koppal Solar Power Private Limited
Respondent : Solar Energy Corporation of India Limited



Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 203/MP/2017

Petitioner : ACME Vijaypura Solar Power Private Limited

Respondent : Solar Energy Corporation of India Limited

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 204/MP/2017

Petitioner : ACME Babadham Solar Power Private Limited

Respondent : Solar Energy Corporation of India Limited

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 230/MP/2017

Petitioner : ACME Kurukshetra Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

Petition No. 231/MP/2017

Petitioner : ACME Rewari Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

Petition No. 232/MP/2017

Petitioner : ACME Mahbubnagar Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016.

Petition No. 233/MP/2017

Petitioner : ACME Yamunanagar Solar Power Private Limited

Respondents : NTPC Limited and Another

Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016.

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Kanika Chugh, Advocate, ACME
Shri Saahil Kaul, Advocate, ACME
Ms. Poorva Saigal, Advocate, SECI and NTPC
Shri Shubham Arya, Advocate, SECI and NTPC
Shri Nishant Gupta, NTPC
Shri I. Uppal, NTPC

Record of Proceedings

Learned counsel for the Petitioners requested for three weeks time to file the rejoinder to the replies of SECI and NTPC.

2. Learned counsel for respondents submitted that the replies to the petitions have already been filed alongwith the copy of Power Sale Agreements.
3. After hearing the learned counsels for the Petitioners and the respondents, the Commission directed NTPC, SECI and NVVNL to submit the list of respective distribution companies to whom power would be supplied by the Petitioners. The Commission directed the Petitioner to implead the distribution companies as parties to the petitions and to file revised memo of parties by 20.4.2018.
4. The Commission directed the Petitioners to serve the copy of the Petitions and RoP on the distribution companies immediately. The respondents including distribution companies were directed to file their replies by 27.4.2018, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 23.5.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The Petitions shall be listed for hearing on 31.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**